

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
Court 2**

(MP) CP(IB) 84 of 2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 15.04.2021**

Name of the Company: India Infoline Home Finance Ltd
V/s
Horizon Projects (Indore) Pvt Ltd

Section 7 of the Insolvency and Bankruptcy Code.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER
(through video conferencing)

Mr. S H Shevade, advocate, appeared on behalf of Financial Creditor.

On 05.03.2021, the Petitioner as well as Registry is directed to issue fresh notice upon the Respondent.

As per the instruction, the Registry issued the notice upon the Respondent, however, the same is returned with postal remark "Addressee left without instruction".

The Petitioner has not yet sent notice upon the Respondent, hence requesting for the same.

The prayer is allowed.

Petitioner is at liberty to issue notice upon the Respondent informing the date of hearing.

List the matter on 04.06.2021.


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 15th day of April, 2021